

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 127/MP/2019**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power (Gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'Change in Law' w.e.f. 1.7.2017 and seeking relief for the non-recurring additional expense incurred by the Petitioner on account of the said 'Change in Law' events amounting to INR 10,72,24,792.20, as also the carrying costs associated therewith.
- Petitioner : Clean Solar Power Gulbarga Private Limited (CSPGPL)
- Respondents : Solar Energy Corporation of India Limited (SECI)

**Petition No. 129/MP/2019**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power (Gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'Change in Law' w.e.f. 1.7.2017 and seeking relief for the non-recurring additional expense incurred by the Petitioner on account of the said 'Change in Law' events amounting to INR 4,54,46,778.78, as also the carrying costs associated therewith.
- Petitioner : Clean Solar Power Gulbarga Private Limited
- Respondent : Solar Energy Corporation of India Limited

**Petition No. 130/MP/2019**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power (Gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'Change in Law' w.e.f. 1.7.2017 and seeking relief for the non-recurring additional expense incurred by the Petitioner on account of the said 'Change in Law' events amounting to INR 18,19,37,667.74, as also the carrying costs associated therewith.



Petitioner : Clean Solar Power Gulbarga Private Limited  
Respondent : Solar Energy Corporation of India Limited

**Petition No. 134/MP/2019**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power (Gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'Change in Law' w.e.f. 1.7.2017 and seeking relief for the non-recurring additional expense incurred by the Petitioner on account of the said 'Change in Law' events amounting to INR 7,09,35,542.34, as also the carrying costs associated therewith.

Petitioner : Clean Solar Power Gulbarga Private Limited  
Respondent : Solar Energy Corporation of India Limited

**Petition No. 135/MP/2019**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power (Gulbarga) Private Limited seeking to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'Change in Law' w.e.f. 1.7.2017 and seeking relief for the non-recurring additional expense incurred by the Petitioner on account of the said 'Change in Law' events amounting to INR 10,36,76,660.18, as also the carrying costs associated therewith.

Petitioner : Clean Solar Power Gulbarga Private Limited  
Respondent : Solar Energy Corporation of India Limited

Date of Hearing : 26.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Arnav Vidyarthi, Advocate, CSPGPL  
Ms. Poorva Saigal, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI



### **Record of Proceedings**

Learned counsel for the Petitioners submitted that due to personal difficulty, arguing counsel in the matter is not available today and requested to adjourn the matter. Learned counsels for the Respondent had no objection in this regard. Accordingly, the Commission adjourned the matters.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

